

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 295/ 2013

Date: 2.12.2013

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of transmission tariff for assets associated with Vindhyaachal IV & Rihand III (1000 MW) Generation Project(group-3) in Western & Northern Region for tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 16.12.2013:-

1. Documentary evidence for actual compensation paid (As per Form 5B there is cost variation of 47.87% in Preliminary investigation, RoW, forest clearance, PTCC, general civil works, compensation etc. The reason for cost variation has been explained in terms of difference between actual compensation on account of crop compensation paid and estimate prepared on assessment by Revenue Authority);
2. Actual DOCO along- with revised Forms I & II;
3. Complete details of additional capital expenditure on account of retention and balance payment (work-wise/ contract –wise);
4. The time taken in court case in Satna- Gwalior Ckt-II extension and the documentary evidence for the same;
5. Data for Capital cost bench marking in accordance with Commission's Order dated 27.4.2010 and 16.6.2010.

Yours faithfully,
Sd/-
(P. K. Sinha)
Asstt. Chief (Legal)